

(b) whether it is a fact that the Select List of Grade-I of the Central Secretariat Service for the year 1979 is being prepared in 1980;

(c) if so, whether the eligibility of the officers for inclusion in the Select List for 1979 is being considered with reference to 1st July, 1980 in accordance with regulations referred to above; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir.

(b) Action was initiated in 1979 itself for preparing the Select List of Grade I of the Central Secretariat Service for the year 1979.

(c) and (d) The eligibility of the officers for inclusion in the Select List for 1979 is being considered with reference to 1st July 1979. However, certain representations have been received which are under consideration.

**Preparation of Select List for 1979 for promotion of C.S.S. Officers of Grade II to Grade I**

1760. SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the regulations governing promotion of Central Secretariat Service Officers of Grade-II to Grade-I provide for preparation of the Select List with reference to 1st July of the Calendar Year in which the Select List is prepared, irrespective of the year to which the Select List pertains;

(b) if so, whether the provisions of the regulations are being correctly applied for preparation of the Select List for 1979 which is still under preparation in the Calendar Year, 1980; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) There is no Grade II in the Central Secretariat Service, Regulations governing promotion to Grade I of Central Secretariat Service provide for preparation of the Select List with reference to "1st July of the Calendar Year in which the Select List is prepared."

(b) and (c) Since the action to prepare the Select List for 1979 was initiated in 1979 itself, the eligibility of the officers has also been reckoned with reference to 1st July, 1979. However, certain representations have been received which are under consideration.

**Implementation of orders re. SC and ST in Hindustan Photo Films, Ooty, Tamilnadu**

1761. SHRI THAZHAI M. KARUNANITHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government of India orders providing reservation for SC/ST at the time of appointments/promotions/confirmations are not being implemented in Hindustan Photo Films Manufacturing Co., Ooty, Tamil Nadu, from the date of issue of these orders; if so, reasons therefor and who is responsible for non-implementation of these orders;

(b) whether implemented, cadre-wise details thereof; and

(c) whether it is also a fact that the SC/ST Association of Hindustan Photo Films Manufacturing Co., Ooty, have represented about the bogus certificates produced by some particular officials and if so, the details thereof and what action has been taken against those officials?

**THE MINISTER OF STATE IN  
THE MINISTRY OF INDUSTRY  
(SHRI CHARANJIT CHANANA):**

(a) Hindustan Photo Films Manufacturing Company Ltd., (HPF), Ootacamund, has reported that the

Company has been implementing these orders.

(b) Gradewise details are given below:—

Group	Total No of Emp'oyees	SC	ST
A Officers : 700- 1300 and above	191	6	1
B Section Officers/ Supervisors 600-1020	200	8	—
C Workmen Cate- gories (i.e 540-22:870 and below)	2161	360	34

Note: The Group 'C' does not include Sanitary Staff who are in the scale of Rs. 275-6-390.

(c) Till December 31, 1979 complaints had been received in respect of 21 employees having misrepresented as belonging to Scheduled Caste communities. Enquiry revealed that while only one of these employees actually belonged to Scheduled Caste, only 4 persons out of the remaining 20 were recruited as Scheduled Caste candidates against reserved vacancies as others had been recruited against general vacancies. Out of the 4 persons recruited against reserved vacancies who were subsequently found to be non-Scheduled Caste, the services of two persons were terminated while the other two persons were reverted to the lowest grade. In addition, the management is also verifying from the Revenue authorities whether employees belonging to Putri Vannans can be classified as Scheduled Caste. Necessary action regarding such employees will be taken in the light of the reply received from the Revenue authorities.

**Production of Fake Community  
Certificate by 44 Non-S.C Employees**

1762. SHRI THAZHAI M. KARUNANITHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that 44 non-S. C. employees have produced false community certificate and got appointed against reserved quota at Hindustan Photo Films Manufacturing Company, Ooty;

(b) whether it is also a fact that the SC/ST Association of Hindustan Photo Films, Ooty, were representing the management as well as Government for the past 7 years on the above issue;

(c) if so, what action has been taken against the same; and

(d) if not, the reasons therefor and who is responsible for this deliberate lapse?